

O.A. No. 628 of 2010

Raimani Soren.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 04.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. P.K.Chand, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways.

2. Applicant, the second wife of late Maisa Soren, who expired on 3.12.2001, has filed this O.A. praying for a direction to the Respondents to release/pay the settlement dues of Late Maisa Soren and pension to the applicant with interest @ 18% and cost of the litigation.

3. In counter, at para 2(E), it has been conceded by the Respondents as under:

“.....it has been decided by the Railway Administration to release 50% family pension to Smt. Raimani Soren (the second wife and the applicant herein) and rest 50% will be passed in favour of wards from 1<sup>st</sup> wife on production of non-natural guardianship certificate to be issued from a competent court of law in case the wards are still minor. However, other settlement dues are also to be paid as per extant rules as follows:

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- (ii) PF, DCRG & GIS - In equal share but on production of non-natural guardianship certificate in case of minor.
- (iii) Leave Salary - To the 2<sup>nd</sup> wife only."

4. Ld. Counsel for the Respondents undertakes that the payment shall be released in favour of the applicant within a period of 45 days.

5. Having considered the above submission of the Ld. Counsel for the Railways and the concession given in the counter, there remains nothing further to be adjudicated.

6. Ld. Counsel for the applicant has no objection to the above.

7. Accordingly, with the above observation, the O.A. stands disposed of.

  
MEMBER (Admn.)

RK